

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW**

**This, the 05<sup>th</sup> day of April, 2019**

**Original Application No.332/00324/2016**

**The Hon'ble Mr. Devendra Chaudhry, Member(A)**

Shivendra Pratap Singh, aged about 61 years, S/o late RAna Udai Veer Singh, R/o House No. B-4 Vinay Nagar, Krishna Nagar, Post Manas Nagar, District Lucknow 226023.

....Applicant

**By Advocate: Shri Dharmendra Awasthi.**

**VERSUS**

1. Union of India, through the FA & CAO, North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.
3. The Senior Divisional Finance Manager, North Eastern Railway, Ashok Marg, Lucknow.
4. Divisional Finance Manager, North Eastern Railway, Ashok Marg, Lucknow.

.....Respondents

**By Advocate: Shri Rajendra Singh**

**ORDER [ORAL]**

Heard Learned Counsel for both the parties. Learned Counsel for the Applicant has cited a judgement and order of this Tribunal dated 30<sup>th</sup> January, 2019 passed in the case of Prem Pal Singh Bisht v. Union of India & Others, which is claimed to be similar in nature to the present O.A. In the cited order, the following has been directed in para-13:

*“....In view of the above, O.A. succeeds. The respondents are directed to make payment of Gratuity and leave encashment to the applicant within a period of three months from the date of communication of this order...”*

2. Learned Counsel for the Respondents has nothing to add.

3. Accordingly, the O.A. is decided in light of the order of this Tribunal dated 30.01.2019 with direction to Respondent-3/Competent Authority to make payment of Gratuity and Leave encashment to the Applicant within a period of three months from the date of communication of this order. For this purpose, the Applicant shall make a representation to the Respondent-3 within a period of one week from the date of receipt of certified copy of this order. Accordingly, O.A. is disposed of. There shall be no order as to costs.

(Devendra Chaudhry)  
Member-A

JNS

